

Norms Committee Minutes of the Meeting No. 06/AM-19-20 dt.16.10.2019 under the Chairmanship of Shri K.C. Rout, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) Shri Nand Lal, Consultant, DPIIT Udyog Bhawan, New Delhi.
- (ii) Shri Shaish Kumar, Technical Expert
- (iii) Shri D.N. Mathur, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 05/19-20 dated 11.09.2019 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Case No. M-339 NC No. 6/20 Date : 16.10.2019	M/s. Solvay Specialities India Pvt. Ltd., Mumbai F. No. 01/83/50/613/AM16/DES-IV RLA. No. 03/95/40/222/AM16 Lic. No. 0310797770 dt.28.07.2015
--	--

The Committee considered the case as per agenda and decided to withdrawn the case as the case was earlier approved in earlier Norms Committee meeting No.5/20 dated 11.09.2019.

Case No. M-340 NC No. 6/20 Date : 16.10.2019	M/s. Stonemen Crafts India Pvt. Ltd., Agra F. No. 01/83/50/499/AM18/DES-IV
--	---

The Committee considered the case as per agenda under Para 4.06 of HBP 2015-20 and decided to ratify the Ad-hoc norms as applied for by the firm subject to following conditions:-

- i. Import permitted provided CIF value in US\$ 200 or above per MT as per Notification No.27 (RE-2015)/2015-2020 dated 17.09.2016 of DGFT.
- ii. Quantity of grade & colour of marble in export & import should match with other .

RA concerned may take necessary action under Para 4.06 of HBP 2015-20 as per above decision of NORMS COMMITTEE.

Case No. M-341 NC No. 6/20 Date : 16.10.2019	M/s. JJ Plastalloy Pvt. Ltd. Varanasi F. No. 01/83/50/166/AM15/DES-IV/Pt. RLA. No. 15/24/40/02/AM15 Lic. No. 1510021758 dt.28.04.2014
--	--

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-342 NC No. 6/20 Date : 16.10.2019	M/s. Vedanta Ltd., Mumbai F. No. 01/83/171/18/AM20/DES-IV
--	--

The Committee considered the case as per agenda for modification in SION C-1174 (additional inputs in the existing SION). The committee decided to withdraw the case from agenda and to process separately on file.

Case No. M-343 NC No. 6/20 Date : 16.10.2019	M/s. Deerfos India Pvt. Ltd., Sonapat F. No. 01/83/50/187/AM13/DES-IV RLA. No. 05/23/40/02/AM13 Lic. No. 0510321774 dt.04.04.2012
--	--

The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
Abrasive Belts P40, (140 mm x 2500 mm) (0.350 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P40, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export
Abrasive Belts P50, (140 mm x 3150 mm) (0.441 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P50, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export
Abrasive Belts P60, (140 mm x 3150 mm) (0.441 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P60, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export
Abrasive Belts P60, (150 mm x 2500 mm) (0.375 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P60, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-344 NC No. 6/20 Date : 16.10.2019	M/s. Deerfos India Pvt. Ltd., Sonapat F. No. 01/83/50/787/AM13/DES-IV RLA. No. 05/23/40/343/AM13 Lic. No. 0510339576 dt.27.11.2012
--	---

The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
Abrasive Belts P36, (150 mm x 2500 mm) (0.375 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P36, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export
Abrasive Belts P40, (140 mm x 3150 mm) (0.441 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P40, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export
Abrasive Belts P50, (140 mm x 3150 mm) (0.441 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P50, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export
Abrasive Belts P60, (150 mm x 2500 mm) (0.375 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P60, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export
Abrasive Belts P80, (140 mm x 3150 mm) (0.441 Sq.M/Belt) Item Code:PZ628	1 No.	Coated Abrasive Cloth, Alumina Zirconia Cloth Roll 1380 mm Grit: P80, Item code:PZ628	1.0237 Sq.Meter/Sq.Meter content in export

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-345 NC No. 6/20 Date : 16.10.2019	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/1288/AM19/DES-IV RLA. No. 05/24/40/718/AM09 Lic. No. 0510236338 dt.12.02.2009
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to DPIIT. The case is re-listed for 13.11.2019.

Case No. M-346 NC No. 6/20 Date : 16.10.2019	M/s. Oriflame India Pvt. Ltd., Noida F. No. 01/83/50/886/AM07/DES-IV RLA. No. 05/24/40/652/AM07 Lic. No. 0510193976 dt.08.11.2006
--	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to DPIIT. The case is re-listed for 13.11.2019.

Case No. M-347 NC No. 6/20 Date : 16.10.2019	M/s. Nirma Ltd., Ahmedabad F. No. 01/83/162/17/AM18/DES-IV
--	---

The Committee considered the case as per agenda for modification in SION No. 62/1170. The committee decided to withdraw the case from agenda and to process separately on file.

Case No. M-348 NC No. 6/20 Date : 16.10.2019	M/s. Omtech Chemical Industries Pvt. Ltd., Mumbai F. No. 01/83/50/600/AM16/DES-IV RLA. No. 03/95/40/253/AM16 Lic. No. 0310797024 dt.02.07.2015
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Sh. SK. The case is re-listed for 13.11.2019.

Case No. M-349 NC No. 6/20 Date : 16.10.2019	M/s. Yasho Industries Ltd., Mumbai F. No. 01/83/50/592/AM19/DES-IV RLA. No. 03/95/40/486/AM19 Lic. No. 0310823245 dt.24.08.2018
--	--

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 16.07.2019 and final reminder issued by DGFT on 26.08.2019.

Case No. M-350 NC No. 6/20 Date : 16.10.2019	M/s. Bitumag Industries Pvt. Ltd., Vadodara F. No. 01/83/50/458/AM19/DES-IV RLA. No. 34/24/40/47/AM19 Lic. No. 3410044341 dt.19.07.2018
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued 22.10.2019. The case is re-listed for 13.11.2019.

Case No. M-351 NC No. 6/20 Date : 16.10.2019	M/s. Bitumag Industries Pvt. Ltd., Vadodara F. No. 01/83/50/454/AM19/DES-IV RLA. No. 34/24/40/48/AM19 Lic. No. 3410044342 dt.19.07.2018
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued 22.10.2019. The case is re-listed for 13.11.2019.

Case No. M-352 NC No. 6/20 Date : 16.10.2019	M/s. Bitumag Industries Pvt. Ltd., Vadodara F. No. 01/83/50/456/AM19/DES-IV RLA. No. 34/24/40/46/AM19 Lic. No. 3410044340 dt.19.07.2018
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued 22.10.2019. The case is re-listed for 13.11.2019.

Case No. M-353 NC No. 6/20 Date : 16.10.2019	M/s. Bitumag Industries Pvt. Ltd., Vadodara F. No. 01/83/50/459/AM19/DES-IV RLA. No. 34/24/40/44/AM19 Lic. No. 3410044343 dt.19.07.2018
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued 22.10.2019. The case is re-listed for 13.11.2019.

Case No. M-354 NC No. 6/20 Date : 16.10.2019	M/s. KL Hi-tech Secure Print Ltd., Telangana F. No. 01/83/50/441/AM15/DES-IV RLA. No. 09/24/40/99/AM15 Lic. No. 0910060482 dt.17.06.2014
--	---

The Committee considered the case as per agenda and decided to ratify the norms Based on the written recommendation of Deptt. of IPP vide their UO.No.7/43/2015-TSW dated 07.07.2015 on repeat basis, uploaded along with these minutes or as applied by the Firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-355 NC No. 6/20 Date : 16.10.2019	M/s. DNS Fine Chemicals & Laboratories (P) Ltd., Mumbai F. No. 01/83/50/835/AM16/DES-IV RLA. No. 03/94/40/412/AM16 Lic. No. 0310708807 dt.10.09.2015
--	---

The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. The case is re-listed for 13.11.2018.

Case No. M-356 NC No. 6/20 Date : 16.10.2019	M/s. Unitop Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/454/AM18/DES-IV RLA. No. 03/95/40/377/AM18 Lic. No. 0310815081 dt.09.08.2017
--	---

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 23.02.2018 and final reminder issued by DGFT on 28.03.2018.

Case No. M-357 NC No. 6/20 Date : 16.10.2019	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/395/AM19/DES-IV RLA. No. 03/95/40/660/AM18 Lic. No. 0310821821 dt.21.06.2018
--	---

The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by

the firm had been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. Sh. S.K. observed that the reply of D/L is not in proper. They again raised the deficiency which was to be issued. The case is re-listed for 13.11.2018.

Case No. M-358 NC No. 6/20 Date : 16.10.2019	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/394/AM19/DES-IV RLA. No. 03/95/40/783/AM18 Lic. No. 0310821823 dt.21.06.2018
--	---

The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. Sh. S.K. observed that the reply of D/L is not in proper. They again raised the deficiency which was issued on 28.10.2019. The case is re-listed for 13.11.2018.

Case No. M-359 NC No. 6/20 Date : 16.10.2019	M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai F. No. 01/83/50/748/AM19/DES-IV RLA. No. 03/95/40/668/AM18 Lic. No. 0310824325 dt.09.01.2018
--	---

The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent on 04.11.2019 to Sh. SK for providing the comments which is awaited. Sh. S.K. observed that the reply of D/L is not in proper. They again raised the deficiency which was to be issued. The case is re-listed for 13.11.2018.

Case No. M-360 NC No. 6/20 Date : 16.10.2019	M/s. Oriental Export Corporation, Mumbai F. No. 01/83/50/409/AM19/DES-IV RLA. No. 03/95/40/232/AM19 Lic. No. 0310821640 dt.12.06.2018
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 15.07.2019 issued by DGFT. Reminder to be issue. The case is re-listed for 13.11.2019.

Case No. M-361 NC No. 6/20 Date : 16.10.2019	M/s. Shital Industries Pvt. Ltd., Gujarat F. No. 01/83/50/567/AM16/DES-IV RLA. No. 08/24/40/105/AM16 Lic. No. 0810135687 dt.17.07.2015
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued on 01.08.2019. Reminder to be issued. The case is re-listed for 16.10.2019.

Case No. M-362 NC No. 6/20 Date : 16.10.2019	M/s. ARCL Organics Ltd., Kolkata F. No. 01/83/50/121/AM19/DES-IV RLA. No. 02/24/40/198/AM18 Lic. No. 0210208263 dt.08.03.2018
--	--

The Committee considered the case as per agenda and decided to ratify the Ad-hoc norms as applied for by the firm for export item Nos. 2, 3, & 4. Export item No.1 is to be deleted as requested by the firm vide mail dated 01.03.2019.

Case No. M-363 NC No. 6/20 Date : 16.10.2019	M/s. Sri Ayyappan Fine Art, (TN) F. No. 01/83/50/342/AM19/DES-IV RLA. No. 35/24/40/06/AM19 Lic. No. 3510045362 dt.29.06.2018
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of DPIIT. Reminder issued on 14.09.2019., again reminder to be issued. The firm has now furnished the reply to D/L which is to be sent to Deptt. of DPIIT on 30.10.2019. The case is re-listed for 13.11.2019.

Case No. M-364 NC No. 6/20 Date : 16.10.2019	M/s. Proce Energy Ltd., New Delhi F. No. 01/83/50/528/AM18/DES-IV RLA. No. 05/24/40/313/AM18 Lic. No. 0510404497 dt.02.11.2017
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File with Deptt. of DPIIT. The case is re-listed for 13.11.2019.

Case No. M-365 NC No. 6/20 Date : 16.10.2019	M/s. Proce Energy Ltd., New Delhi F. No. 01/83/50/656/AM16/DES-IV RLA. No. 05/24/40/241/AM16 Lic. No. 0510395317 dt.14.08.2015
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File with Deptt. of DPIIT. The case is re-listed for 13.11.2019.

Case No. M-366 NC No. 6/20 Date : 16.10.2019	M/s. Reckitt Benckiser Healthcare India Pvt. Ltd., Gurgaon F. No. 01/83/50/519/AM19/DES-IV RLA. No. Lic. No. 0510407666 dt.31.08.2018
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L dated 12.09.2019 issued by DGFT. Final reminder to be issue .The case is re-listed for 13.11.2019.

Case No. M-367 NC No. 6/20 Date : 16.10.2019	M/s. Indogulf Crop Sciences Ltd., Delhi F. No. 01/83/50/808/AM15/DES-IV RLA. No. 05/24/40/338/AM15 Lic. No. 0510392049 dt.18.11.2014
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File with TE Sh. Mathur. The case is re-listed for 13.11.2019.

Case No. M-368 NC No. 6/20 Date : 16.10.2019	M/s. Indogulf Crop Sciences Ltd., Delhi F. No. 01/83/50/194/AM19/DES-IV RLA. No. 05/23/40/02/AM19 Lic. No. 0510406179 dt.24.04.2018
--	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File with TE Sh. Mathur. The case is re-listed for 13.11.2019.

Case No. M-369 NC No. 6/20 Date : 16.10.2019	M/s. Proce Energy Ltd., New Delhi F. No. 01/83/50/180/AM18/DES-IV/Pt. RLA. No. 05/24/40/51/AM18 Lic. No. 0510402427 dt.03.05.2017
--	--

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File with Deptt. of DPIIT. The case is re-listed for 13.11.2019.

Case No. M-370
NC No. 5/20
Date : 11.09.2019

M/s. SBL Colortech Pvt. Ltd., Mumbai
F. No. 01/83/50/403/AM19/DES-IV
RLA. No. 03/95/40/363/AM19
Lic. No. 0310822550 dt.24.07.2018

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. This File with Sh. Mathur. The case is re-listed for 13.11.2019.

Case No. M-371
NC No. 6/20
Date : 16.10.2019

M/s. Vishnu Chemicals Ltd., Hyderabad
F. No. 01/83/50/130/AM19/DES-IV
RLA. No. 09/24/40/385/AM18
Lic. No. 0910065659 dt.10.11.2017

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to Deptt. of DPIIT. The case is re-listed for 13.11.2019

Case No. M-372
NC No. 6/20
Date : 16.10.2019

M/s. Maxtech industries, LLP, Mumbai
F. No. 01/83/50/1144/AM19/DES-IV
RLA. No. 0395/40/1086/AM19
Lic. No. 0310826466 dt.18.01.2019

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L issued by Deptt. of DPIIT on 17.09.2019. Reminder to be issued. The case is re-listed for 13.11.2019.

Case No. M-373
NC No. 6/20
Date : 16.10.2019

M/s. Unitop Chemicals Pvt. Ltd., Mumbai
F. No. 01/83/50/64/AM19/DES-IV
RLA. No. 03/95/40/1010/AM18
Lic. No. 0310819309 dt.21.02.2018

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to SK. The case is re-listed for 13.11.2019.

Case No. M-374
NC No. 6/20
Date : 16.10.2019

M/s. Unitop Chemicals Pvt. Ltd., Mumbai
F. No. 01/83/50/660/AM18/DES-IV
RLA. No. 03/95/40/871/AM18
Lic. No. 0310818633 dt.19.01.2018

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File alongwith reply of D/L furnished by the firm sent to SK. The case is re-listed for 13.11.2019.

Case No. M-375
NC No. 6/20
Date : 16.10.2019

M/s. Unitop Chemicals Pvt. Ltd., Mumbai
F. No. 01/83/50/630/AM19/DES-IV
RLA. No. 03/95/40/568/AM18
Lic. No. 0310816419 dt.10.10.2017

The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 29.05.2018 and reminders on 30.07.2018 and 28.09.2018 issued by DGFT on 20.07.2018.

Case No. M-376
NC No. 6/20
Date : 16.10.2019

M/s. Proec Energy Ltd., New Delhi
F. No. 01/83/50/13/AM18/DES-IV /Pt.
RLA. No. 05/24/40/590/AM17
Lic. No. 0510401921 dt.10.03.2017

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent DPIIT. The case is re-listed for 13.11.2019.

Case No. M-377 NC No. 6/20 Date : 16.10.2019	M/s. Unitop Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/660/AM18/DES-IV /Pt. RLA. No. 03/95/40/817/AM18 Lic. No. 0310818633 dt.19.01.2018
--	--

The Committee considered the case as per agenda and decided to withdrawn the case as the same was shown in S. No. M-374.

Case No. M-378 NC No. 6/20 Date : 16.10.2019	M/s. Unitop Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/630/AM19/DES-IV /Pt. RLA. No. 03/95/40/568/AM18 Lic. No. 0310816419 dt.10.10.2017
--	--

The Committee considered the case as per agenda and decided to withdrawn the case as the same was shown in S. No. M-375.

Case No. M-379 NC No. 6/20 Date : 16.10.2019	M/s. FL Smidth Pvt. Ltd., Chennai F. No. 01/83/50/392/AM15/DES-IV /Pt. RLA. No. 04/24/40/182/AM17 Lic. No. 0410162753 dt.30.01.2017
--	--

The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
Filler Bag (Fibre Glass as Raw material)	6320 No.	Fabric Cloth (Fiber Glass Textile)	1.03 Meter/Meter content of relevant width.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-380 NC No. 6/20 Date : 16.10.2019	M/s. Ruby Mica Co. Ltd., Jharkhand F. No. 01/83/50/122/AM14/DES-IV /Pt. RLA. No. 02/24/40/207/AM13 Lic. No. 0210188255 dt.02.04.2013
--	---

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to Deptt. of DPIIT. The case is re-listed for 13.11.2019.

Case No. M-381 NC No. 6/20 Date : 16.10.2019	M/s. Shashi Exports, Bangalore F. No. 01/83/171/22/AM20/DES-IV
--	---

The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
Agarbatti (net content of 150000 Kgs Raw Agarbatti, 37500 Kgs Arromatic Chemical and 129000 Kgs Packing Material)	316500 Kg	Raw Agarbathi	Net to Net content basis i.e. 150000 Kg of relevant quality of Raw Agarbathi

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-382 NC No. 6/20 Date : 16.10.2019	M/s. Unitop Chemicals Pvt. Ltd., Mumbai F. No. 01/83/50/74/AM19/DES-IV RLA. No. 03/95/40/1055/AM18 Lic. No. 0310819653 dt.08.03.2018
--	---

The Committee considered the case as per agenda for amendment in quantity of import item No.2. The Committee decided to amend the quantity of import item No.2, approved in Meeting No.3/19-20 dated 10.07.2019 without any other change as under:-

Import item as per	Qty.	Import item as per NC No.3/19-20 dt.10.07.2019 with Qty.	M. Import item recommended with Qty.
ALABSA 96% Chemical	19600 Kg	ALABSA 96% Chemical – 1600 Kg	ALABSA 96% Chemical – 19600 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.



**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 6/83-ALC1/2019 **MEETING DATE** : 16.10.2019

Case No.:404/1/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Transferred to concerned RA
HQ File :01/83/050/01236/AM19/	RLA File :10/24/040/00022/AM16/	Lic.No/Date:1010059200 15.07.2015	Defer Date:16.10.2019
7 Decision :The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			
Case No.:92/1/83-ALC1/2019	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/00924/AM19/	RLA File :32/24/040/00003/AM17/	Lic.No/Date:3210077897 20.05.2016	Defer Date:
41 Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item Red Lead	Qty 1MT	Import Item Lead Ingots	Qty 0.94MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			
Case No.:541/1/83-ALC1/2019	Party Name:ESTEEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/01373/AM19/	RLA File :17/24/040/00133/AM17/	Lic.No/Date:1710006483 25.11.2016	Defer Date:
57 Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

71	Case No.:97/3/83-ALC1/2019	Party Name: AVERY DENNISON INDIA PVT LTD	Meet No/Date: 6/83- ALC1/2019 16.10.2019	Status: Case Approved
	HQ File :01/83/050/00216/AM20/	RLA File :05/23/040/00580/AM17/	Lic.No/Date: 0510401981 17.03.2017	Defer Date:
Decision : Due to oversight the case was already approved in its meeting No. 4/83 dt. 14.8.2019 and already upload vide case no. 76.				

86

Case No.:163/1/83-ALC1/2019	Party Name:SUDEEP PHARMA PRIVATE LTD.,	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/00995/AM19/	RLA File :34/24/040/00056/AM18/	Lic.No/Date:3410043551 18.10.2017	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Tri Calcium Phosphate	1M.T	Phosphoric Acid	0.702M.T
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

127	Case No.:304/1/83-ALC1/2019	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date: 6/83- ALC1/2019 16.10.2019	Status: Case Approved
	HQ File :01/83/050/01136/AM19/	RLA File :03/94/040/00185/AM19/	Lic.No/Date: 0310821731 18.06.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to withdraw the case due to informed by the firm that they have obtained the advance authorization as per Self Ratification Scheme as per Public Notice No. 68/2015-2020 dt. 22 nd March 2018 under self – Ratification.				

137

Case No.:179/1/83-ALC1/2019	Party Name:JAYACHANDRAN ALLOYS PRIVATE LIMITED,	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/01011/AM19/	RLA File :32/24/040/00008/AM19/	Lic.No/Date:3210078591 02.08.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Red Lead	100MT	lead ingots	94.0MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

139	Case No.: 43/8/83- ALC1/2018	Party Name:SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status: Case Approved
	HQ File :01/83/050/00591/AM19/	RLA File :03/95/040/00378/AM19/	Lic.No/Date:0310822834 03.08.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

191	Case No.: 3/11/83- ALC1/2018	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status: Case Rejected
	HQ File :01/83/050/00775/AM19/	RLA File :03/94/040/00611/AM19/	Lic.No/Date:0310825121 19.11.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided D/L issued on 30.8.2019 and reminder dated 4.9.2019 to issue. Firm did not submit the reply. Hence the case is rejected.			

218

Case No.: 494/1/83- ALC1/2019	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status: Case Approved
HQ File :01/83/050/01326/AM19/	RLA File :03/94/040/00791/AM19/	Lic.No/Date:0310825815 20.12.2018	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Sodium Lauryl Ether Sulphate (Active Matter 69% Min)	1MT	1. Lauryl Alcohol / Lauryl Myristyl Alcohol	0.366MT
		2. Ethylene Oxide	0.163MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

233

Case No.: 296/1/83- ALC1/2019	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status: Case Approved
HQ File :01/83/050/01128/AM19/	RLA File :03/94/040/00760/AM19/	Lic.No/Date:0310826196 07.01.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Lauric Myristic Amido Propyl Amine Oxide (Active Matter 32 % Minimum) PACKING MATERIAL :- Packed in HDPE carboys made out of HDPE	1Kg	1 Lauric Acid	0.1757Kg
		2 Myristic Acid	0.059Kg
		3 Dimethyl Amino Propyl Amine	0.115Kg
		4 HDPE Granules	As per packing policy

Granules. Each carboy containing 200 kgs nt. wt & 8.5 kg tare wt. Net contents of HDPE Granules contained in the 1950 HDPE Carboys = 16575 kgs)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

231	Case No.:13/11/83-ALC1/2018	Party Name:RUBAMIN LTD.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00785/AM19/	RLA File :34/24/040/00003/AM19/	Lic.No/Date:3410044802 07.01.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	ZINC BORATE	1KG	SODIUM BORATE PENTAHYDRATE	1.189KG
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

259	Case No.: 363/1/83-ALC1/2019	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Case Approved
	HQ File :01/83/050/01195/AM19/	RLA File :02/24/040/00155/AM19/	Lic.No/Date:0210208971 12.02.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	754PL Gland Packing equivalent to K 44PL containing Graphite yarn and PTFE Dispersion -consisting of graphite yarn 80% and 20% PTFE Dispersion on 100% content basis	70.000KG	1. GRAPHITE YARN 80% of Export item	57.68 Kg
			2. PTFE DISPERSION PTFE content 60% (33.33% liquid weight of the Export item)	24.03Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

264	Case No.:371/1/83-ALC1/2019	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/01203/AM19/	RLA File :03/95/040/00831/AM19/	Lic.No/Date:0310827079 15.02.2019	Defer Date:

Decision : The committee considered the case as per agenda and decided to ratify the norms based on the written recommendation of Deptt. of IPP vide their U.O. No. P-47011/270/2019/TSW dt. 21.10.2019 uploaded alongwith these minutes of as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:487/1/83-ALC1/2019	Party Name:D.D. SHAH FRAGRANCES PVT. LTD.,	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/01319/AM19/	RLA File :03/94/040/01037/AM19/	Lic.No/Date:0310827425 01.03.2019	Defer Date:

274

Decision :

The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm in the description of export following shall be added "Containing Min 92.5% Anise Oil."

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:566/1/83-ALC1/2019	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/01398/AM19/	RLA File :03/94/040/01033/AM19/	Lic.No/Date:0310827635 12.03.2019	Defer Date:

280

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm with NIL Wastage.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:570/1/83-ALC1/2019	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/01402/AM19/	RLA File :03/95/040/01185/AM19/	Lic.No/Date:0310827701 14.03.2019	Defer Date:

281

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
Copper Carbonate (Basic)	1Kg	Copper Scrap	0.517Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

283	Case No.:573/1/83-ALC1/2019	Party Name:INTERNATIONAL TRADERS.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/01405/AM19/	RLA File :03/94/040/01082/AM19/	Lic.No/Date:0310827721 15.03.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

284

Case No.:577/1/83-ALC1/2019	Party Name:OREN HYDROCARBONS PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/01409/AM19/	RLA File :04/24/040/00280/AM19/	Lic.No/Date:0410165333 18.03.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms with Nil wastage as under:-			
Export Item	Qty	Import Item	Qty
CORROSION INHIBITOR (PAL COR BRINE 30, PAL COR BRINE 20, ID FILM 300, ID FILM 400, EMEC COAT-B, CONQOR 303A, INCORR, PAL COR T) (Containing Min 28.57% Amine C 8	117.600M.T	Amine C8 (Packing : In Drums)	33.600M.T
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

285

Case No.:578/1/83-ALC1/2019	Party Name:NU-CORK PRODUCTS(P) LTD.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved										
HQ File :01/83/050/01410/AM19/	RLA File :05/24/040/00561/AM19/	Lic.No/Date:0510409978 19.03.2019	Defer Date:										
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-													
<table><tr><td>Export Item</td><td>Qty</td><td>Import Item</td><td>Qty</td></tr><tr><td rowspan="2">Rubberised/Nitrile/Synthentic Cork in various forms like Roll Gasket Sheets Washer Strip etc. (Containing 40% Cork and 50% Nitrile(NBR) Rubber)</td><td rowspan="2">150 MT</td><td>Granulated Cork</td><td>63 MT</td></tr><tr><td>NBR Rubber</td><td>76.5 MT</td></tr></table>				Export Item	Qty	Import Item	Qty	Rubberised/Nitrile/Synthentic Cork in various forms like Roll Gasket Sheets Washer Strip etc. (Containing 40% Cork and 50% Nitrile(NBR) Rubber)	150 MT	Granulated Cork	63 MT	NBR Rubber	76.5 MT
Export Item	Qty	Import Item	Qty										
Rubberised/Nitrile/Synthentic Cork in various forms like Roll Gasket Sheets Washer Strip etc. (Containing 40% Cork and 50% Nitrile(NBR) Rubber)	150 MT	Granulated Cork	63 MT										
		NBR Rubber	76.5 MT										
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.													

313	Case No.:36/2/83-ALC1/2019	Party Name:PAYAL POLYPLAST PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
-----	-----------------------------------	--	---	-----------------------------

HQ File :01/83/050/00036/AM20/	RLA File :05/24/040/00010/AM20/	Lic.No/Date:0510410246 15.04.2019	Defer Date:
-----------------------------------	------------------------------------	--------------------------------------	-------------

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:78/2/83-ALC1/2019	Party Name:OREN HYDROCARBONS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
-----------------------------------	--	---	-----------------------------

HQ File :01/83/050/00078/AM20/	RLA File :04/24/040/00022/AM20/	Lic.No/Date:0410165561 03.05.2019	Defer Date:
-----------------------------------	------------------------------------	--------------------------------------	-------------

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for as under:-

Export Item	Qty	Import Item	Qty
CORROSION INHIBITOR (PAL COR BRINE 30, PAL COR BRINE 20, ID FILM 300, ID FILM 400, EMEC COAT-B, CONQOR 303A, INCORR, PAL COR T) (Containing Min 28.57% Amine C8	117.600M.T	Amine C8	33.600MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:144/2/83-ALC1/2019	Party Name:UNIQUE INDUSTRIES	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
------------------------------------	------------------------------	---	-----------------------------

HQ File :01/83/050/00117/AM20/	RLA File :24/24/040/00065/AM19/	Lic.No/Date:2410042748 13.05.2019	Defer Date:
-----------------------------------	------------------------------------	--------------------------------------	-------------

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	Import Item	Qty
CALCIUM FILLERS (Containing 40% PP and 60% CALCIUM CARBONATE)	500000 Kg	1. Polypropylene Granules	2,06,000 Kg
		2. CALCIUM CARBONATE	3,09,000Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:146/2/83-ALC1/2019	Party Name:CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
------------------------------------	--	---	-----------------------------

346 HQ File :01/83/050/00119/AM20/	RLA File :31/83/040/00020/AM20/	Lic.No/Date:311006742 6 17.05.2019	Defer Date:
---------------------------------------	------------------------------------	--	-------------

Decision : The Committee considered the case as per agenda and decided to ratify the norms as

applied for in the description of Export following shall be added

Export Item	Qty	Import Item	Qty
Indian Spearmint Oil 60% ((containing Min 58.58% Spearmint Oil & Min 11.70% Spearmint Terpenes)	86400kg	1. Spearmint Oil Rectified	77982.020kg
Indian Spearmint Native Type(containing Min 34.70% Spearmint Oil)	14400kg	2. Spearmint Terpenes	13962.240kg
Indian Spearmint Raw Blend Natural(Containing Min 50.0% Spearmint Oil & Min 8.6% Spearmint Terpenes	43200kg		

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 50/3/83-ALC1/2019	Party Name: STIC-ON PAPERS PVT LTD	Meet No/Date: 6/83-ALC1/2019 16.10.2019	Status: Case Approved
HQ File :01/83/050/00169/AM20/	RLA File :09/24/040/00108/AM20/	Lic.No/Date: 0910067634 06.06.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:

Export Item	Qty	Import Item	Qty
SELF ADHESIVE PAPER(165 GMS +/- 10%) SEMI GLOSS	2400000 Sq meter	1 COATED ONE SIDE PAPER C1S 80 GSM +/- 10% VARIOUS WIDTHS	2496000 Sq meter
		2 RELEASE BASE PAPER 60 GSM +/- 10% VARIOUSE COLOURS - VARIOUS WIDTHS	2496000 Sq meter
		3 ADHESIVE (55% SOLID +/- 10% WATER BASED)	100800 Kg
		4 SILICON	Not allowed since no past consumption given.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 57/3/83-ALC1/2019	Party Name: J K PARAS POLYCOATS LIMITED	Meet No/Date: 6/83-ALC1/2019 16.10.2019	Status: Case Approved
HQ File :01/83/050/00176/AM20/	RLA File :05/23/040/00109/AM20/	Lic.No/Date: 0510410872 11.06.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

385

Case No.:78/3/83-ALC1/2019	Party Name:KLJ ORGANIC LTD	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
HQ File :01/83/050/00197/AM20/	RLA File :05/23/040/00117/AM20/	Lic.No/Date:0510411000 20.06.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
CHLORINATED PARAFFIN (K) (CHLORINE CONTENT 56%-60%) (PACKED IN 755 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (6,417.500 KGS. WITHOUT WASTAGE))(EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 KG	1 LINEAR ALPHA OLEFINS (C14-C18)	0.495kg
		2 CHLORINE	1.14kg
		3 HDPE GRANULES (TOTAL WEIGHT = 6,738.375 KGS.)	As per packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

398	Case No.:10/5/83-ALC1/2019	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00308/AM20/	RLA File :05/23/040/00126/AM20/	Lic.No/Date:0510411074 27.06.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

405	Case No.:2/4/83-ALC1/2019	Party Name:BAJAJ SUPERPACK INDIA LTD.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00239/AM20/	RLA File :50/24/040/00003/AM20/	Lic.No/Date:5010002532 03.07.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

411	Case No.:10/4/83-ALC1/2019	Party Name:BAJAJ POLYBLEND PRIVATE	Meet No/Date:6/83-ALC1/2019	Status:Case Approved
-----	-----------------------------------	------------------------------------	-----------------------------	-----------------------------

	LIMITED	16.10.2019	
HQ File :01/83/050/00247/AM20/	RLA File :50/24/040/00004/AM20/	Lic.No/Date:5010002535 08.07.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

421	Case No.:21/4/83-ALC1/2019	Party Name:BHUKHANVALA INDUSTRIES PVT.LTD.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00258/AM20/	RLA File :03/94/040/00291/AM20/	Lic.No/Date:0310830230 11.07.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	BORON CARBIDE SINTERED GRANULES VAJRABOR S1000276	9.072M.T	BORON CARBIDE CRUDE LUMPS	9.344M.T
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

425	Case No.:28/4/83-ALC1/2019	Party Name:TARAK CHEMICALS LTD	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Rejected
	HQ File :01/83/050/00265/AM20/	RLA File :34/24/040/00062/AM20/	Lic.No/Date:3410045294 17.07.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided letter received from RA Vadodara the firm have surrendered the Original Licence to RA been cancelled as requested by firm.			

431	Case No.:39/4/83-ALC1/2019	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00276/AM20/	RLA File :06/24/040/00028/AM20/	Lic.No/Date:0610039250 25.07.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms with 2% wastage as applied for by the firm			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

438	Case No.:53/4/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Transferred to concerned RA
	HQ File :01/83/050/00290/AM20/	RLA File :10/24/040/00035/AM20/	Lic.No/Date:1010060234 30.07.2019	Defer Date:16.10.2019

Decision : The Committee considered the case as per agenda and decided that in compliance with the Policy Circular No.05(RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

454	Case No.:17/5/83-ALC1/2019	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00315/AM20/	RLA File :50/24/040/00005/AM20/	Lic.No/Date:5010002547 13.08.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

453	Case No.:14/5/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00312/AM20/	RLA File :10/24/040/00039/AM20/	Lic.No/Date:1010060241 13.08.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

457	Case No.:18/5/83-ALC1/2019	Party Name:GREEN NATURAL EXTRACTS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00316/AM20/	RLA File :10/24/040/00040/AM20/	Lic.No/Date:1010060248 16.08.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

458	Case No.:19/5/83-ALC1/2019	Party Name:SHITAL INDUSTRIES PVT LTD	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00317/AM20/	RLA File :08/24/040/00124/AM20/	Lic.No/Date:081014597 7 19.08.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Qty	Import Item	Qty
TIN STABILIZER (SHITA STAB MTS-120)	1Kg	1. 2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.715KG
		2. METHYL TIN CHLORIDE	0.306KG

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

467	Case No.:31/5/83-ALC1/2019	Party Name:SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned Section
	HQ File :01/83/050/00329/AM20/	RLA File :30/24/040/00066/AM20/	Lic.No/Date:3010104790 21.08.2019	Defer Date:16.10.2019
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-6 Section due to export product is food.				

474	Case No.:34/5/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00332/AM20/	RLA File :08/24/040/00170/AM19/	Lic.No/Date:0810146040 23.08.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

475	Case No.:35/5/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00333/AM20/	RLA File :08/24/040/00182/AM19/	Lic.No/Date:0810146041 23.08.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

476	Case No.:36/5/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00334/AM20/	RLA File :08/24/040/00370/AM18/	Lic.No/Date:0810146043 23.08.2019	Defer Date:
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.				
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms				

Committee.

477	Case No.:38/5/83-ALC1/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00336/AM20/	RLA File :10/24/040/00044/AM20/	Lic.No/Date:1010060253 26.08.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

487	Case No.:49/5/83-ALC1/2019	Party Name:BIOINGREDIA NATURAL PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00347/AM20/	RLA File :10/24/040/00045/AM20/	Lic.No/Date:1010060256 29.08.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

485	Case No.:47/5/83-ALC1/2019	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00345/AM20/	RLA File :08/24/040/00381/AM18/	Lic.No/Date:0810146064 29.08.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

493	Case No.:56/5/83-ALC1/2019	Party Name:SOLAR INDUSTRIES INDIA LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00354/AM20/	RLA File :50/24/040/00007/AM20/	Lic.No/Date:5010002560 03.09.2019	Defer Date:
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item		Qty	Import Item	Qty
Pentaerythritol Tetra Nitrate (PETN)		1Kg	1. Pentaerythritol / Mono Pentaerythritol (Nitration Grade)	0.439kg
			2. Concentrated Nitric Acid	Not allowed
			3. Sodium Carbonate (Soda Ash)	Not allowed

	4.	Acetone	0.065Kg
	5.	Di-Pentaerythritol	Not allowed

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

500	Case No.:1/6/83-ALC1/2019	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00362/AM20/	RLA File :10/24/040/00046/AM20/	Lic.No/Date:1010060265 04.09.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

509	Case No.:9/6/83-ALC1/2019	Party Name:KONKAN SPECIALITY POLYPRODUCTS PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00370/AM20/	RLA File :07/24/040/00003/AM20/	Lic.No/Date:0710115412 11.09.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

519	Case No.:19/6/83-ALC1/2019	Party Name:KONKAN SPECIALITY POLYPRODUCTS PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status:Case Approved
	HQ File :01/83/050/00380/AM20/	RLA File :07/24/040/00002/AM20/	Lic.No/Date:0710115435 17.09.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

520	Case No.:20/6/83-ALC1/2019	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status:Case Approved
	HQ File	RLA File	Lic.No/Date:0510411873	Defer Date:

:01/83/050/00381/AM20/	:05/23/040/00241/AM20/	18.09.2019	
Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

525	Case No.: 26/6/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00387/AM20/	RLA File :10/24/040/00051/AM20/	Lic.No/Date:1010060277 20.09.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

523	Case No.: 23/6/83-ALC1/2019	Party Name:VIKING SPIRITS	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00384/AM20/	RLA File :06/24/040/00044/AM20/	Lic.No/Date:0610039288 20.09.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

538	Case No.: 38/6/83-ALC1/2019	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00399/AM20/	RLA File :10/24/040/00053/AM20/	Lic.No/Date:1010060284 30.09.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

536	Case No.: 36/6/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00397/AM20/	RLA File :10/24/040/00054/AM20/	Lic.No/Date:1010060282 30.09.2019	Defer Date:16.10.2019

Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.

537	Case No.: 37/6/83-ALC1/2019	Party Name:SYNTHITE INDUSTRIES PRIVATE LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00398/AM20/	RLA File :10/24/040/00055/AM20/	Lic.No/Date:1010060283 30.09.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

547	Case No.: 47/6/83-ALC1/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00408/AM20/	RLA File :10/24/040/00057/AM20/	Lic.No/Date:1010060287 01.10.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

548	Case No.: 48/6/83-ALC1/2019	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00409/AM20/	RLA File :10/24/040/00056/AM20/	Lic.No/Date:1010060288 01.10.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

546	Case No.: 46/6/83-ALC1/2019	Party Name:KUSH SYNTHETICS PVT LTD.	Meet No/Date:6/83-ALC1/2019 16.10.2019	Status: Case Approved
	HQ File :01/83/050/00407/AM20/	RLA File :52/24/040/00030/AM20/	Lic.No/Date:5210043194 01.10.2019	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

545	Case No.: 45/6/83- ALC1/2019	Party Name: STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status: Case Approved
	HQ File :01/83/050/00406/AM20/	RLA File :06/24/040/00046/AM20/	Lic.No/Date:0610039303 01.10.2019	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms on net to net basis with accountability clause. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

553	Case No.: 53/6/83- ALC1/2019	Party Name: PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:6/83- ALC1/2019 16.10.2019	Status: Transferred to concerned RA
	HQ File :01/83/050/00414/AM20/	RLA File :10/24/040/00058/AM20/	Lic.No/Date:1010060295 10.10.2019	Defer Date:16.10.2019
	Decision : The Committee considered the case as per the agenda and decided that in compliance with the Policy Circular No.05 (RE-2013)/2009-2014 dated 14.08.2013 and Policy Circular No.12/2015-20 dated 28.08.2018. Regional Authorities (RAs) concerned may examine for redemption the advance authorization (whether issued under Para 4.07 of HBP or otherwise) based on the Sample Analysis Report (SAR) furnished by Spice Board, Cochin. Further decided that applicant may also take up the matter with RA concerned. Hence, the case is disposed off.			

Date:15.11.2019
Place:New Delhi

Pradeep Prakash Thapliyal
Foreign Trade Development Officer

6/20 17/1/4
m-354
Repeat basis

No.7/43/2015-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
09/0060482 dt 17.06.2014

Subject: Advance Authorization No. ~~09/0060482~~ dated ~~17.06.2014~~ for export of Full Personalized Scratch Cards - M/s KL Hi-Tech Secure Print Ltd.

Ref: DGFT U.O. No. 01/83/50/441/AM-15/DES-IV

The case has been examined and the firm has submitted manufacturing process and claimed wastage of 5% of paper scratch labels. The scratch labels are affixed on the secret PIN printed on the paper which covers the secret code printed on scratch card. Taking into consideration the manufacturing process involved, 1% wastage is allowed in this case and accordingly, following norms are recommended:-

Export Item No.1 : Full Personalized Scratch Cards-1 in 1
Quantity : 3,50,000 number

Import item :

S.No.	Description of the item	Quantity recommended
1.	(1) Paper Scratch Labels Size -8x35 (2) Paper Scratch Labels Size -6x30 (Vertical)(As per Art Work)	Net + 1%

Export Item No.2 : Full Personalized Scratch Cards-2 in 1
Quantity : 4,50,000 number

Import item :

S.No.	Description of the item	Quantity recommended
1.	(1) Paper Scratch Labels Size -8x35 (2) Paper Scratch Labels Size -6x30 (Vertical)(As per Art Work)	Net + 1%

Export Item No.3 : Full Personalized Scratch Cards-4 in 1
Quantity : 47,50,000 number

Import item :

S.No.	Description of the item	Quantity recommended
1.	(1) Paper Scratch Labels Size -8x35 (2) Paper Scratch Labels Size -6x30 (Vertical)(As per Art Work)	Net + 1%

Export Item No.4 : Full Personalized Scratch Cards-5 in 1
Quantity : 83,00,000 number

Import item :

S.No.	Description of the item	Quantity recommended
1.	(1) Paper Scratch Labels Size -8x35 (2) Paper Scratch Labels Size -6x30 (Vertical)(As per Art Work)	Net + 1%

NLG
(NAND LAL)
Consultant
07-07-2015

DGFT(NC)

No 7/43/2015 - TSW

dk 7/7/15
Agan

सं. P-47011/270/2019-टीएसडब्लू

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग संवर्धन और आंतरिक व्यापार विभाग

(टीएस अनुभाग)

Case No 264

M/No - 8/20

dt 16/10/2019

विषय:- मैसर्स Reliance Industries Ltd. का आवेदन इनपुट आउटपुट मानदंडों के संबंध में।

अग्रिम प्राधिकार सं. 0310827079 दिनांक 15.02.2019

संदर्भ: 01/83/050/001203/AM19/ Dated: 27.02.2019

In the past DGFT norms Committee based on written recommendation of Department of Chemical & Petrochemical approved the following norms in one of the cases of the firm:-

Item of Export	Qty.	Import S. No.	Item of Import	Qty.
Reaction Initiator- RELD 4000	1 Kg	1.	Para Ethoxy ethyl benzoate (PEEB)	0.897kg.
		2.	Cyclohexyl methyldimethoxy silane (C-Donor)	0.112 kg.

However, in the present request the firm has applied for import of item No. 1- 0.928 kg. and item No. 2 - 0.106.

Taking above into consideration and allowing minimum quantity either applied for or recommended earlier, following quantity is recommended:-

Item of Export	Qty.	Import S. No.	Item of Import	Qty.
Reaction Initiator- RELD 4000	1 Kg	1.	Para Ethoxy ethyl benzoate (PEEB)	0.897kg.
		2.	Cyclohexyl methyldimethoxy silane (C-Donor)	0.106 kg.



(Nand Lal)
Consultant
21.10.2019

DGFT (DES-IV)